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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.488/2002

New Delhi dated this the 20th day of March, 2002.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN(A)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN(J)

Dr. (Smt.) Anupam Ahuja
A-59, Malviya Nagar,
New Delhi-110017
(By Advocate: Sh.C. Hari Shanker) APPLICANT

VERSUS

1. Union of India
Through The Secretary,
Dept. of Education,
Min. of Human Resource Development
Shastri Bhawan,
New Delhi-110001
2. National Council of Educational
Research & Training,
Sri Aurobindo Marg,
New Delhi-110016
3. Professor J.S. Rajput,
Director,
National Council of Educational
Research & Training,
Sri Aurobindo Marg,
New Delhi-110016.
4. Professor Ved Prakash,
Head, DEME
National Council of Educational
Research & Training,
Sri Aurobindo Marg,
New Delhi-110016. RESPONDENTS
(By Advocate: Mrs. Avnish Ahlawat)

ORDER(ORAL)

S.R. ADIGE, V.C. (A)

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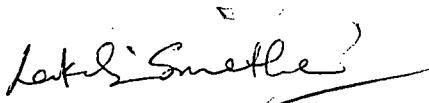
Heard both sides.

2. During hearing applicants counsel has shown us two photocopies of respondents impugned order F.No. 23-87/E.I. (Vol.II) dated 31.12.2001, which are at variance with each other ~~and each other~~, and certain other endorsements on the body of those two photocopies which are also different.

3. When the attention of respondents counsel Mrs. Avnish Ahlawat was drawn to the same, she stated that respondents would withdraw the aforesaid order dated 31.12.2001 and pass ~~be~~ fresh orders in this regard in accordance with rules and instruction, under intimation to the applicant within two days from today.

4. Noting the aforementioned statement made by Mrs. Ahlawat, we dispose of this OA giving liberty to applicant that if any grievances survive thereafter, it will be open to him to agitate the same in accordance with law, if so advised.

5. O.A. is disposed of accordingly. No costs.


(SMT. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN(J)


(S.R. ADIGE)
VICE CHAIRMAN(A)

RB.